[श्री भूपेंद्र नारायण मंडल]

कि जो हमारे पालियामेन्टरी मंती यहां पर हैं, उनको ग्रगर इन बारे में जानकारी हो, तो वे ही जवाब दे दे ग्रीर न हो तो फिर वे इस बारे में कांसल्ट करके जवाब दें।

घटना यह है कि 24 नारीख़ को श्री परिमल दास, जो जवाहर लाल नेहरू विश्वविद्यालय में प्रोफेसर ₹. वे पामपोर्ट रीजनल स्नाफिस में गये स्रौर वहां पर उन्होंने क्लर्क को हिन्दी में पामपोर्ट लेने के लिये दरख्वास्त दी । क्लर्क ने उस दरख्वास्त को लौटा दिया और कहा कि हिन्दी में यहां पर दरख्वास्त नहीं ली जाती है। उन्होंने जब मर्जी लेने के लिये इनसिस्ट किया तो क्लर्क ने कहा कि अगर अपर के फ्राफिसर कह देगे तो हम ले लेगे। इस पर वे रीजनल ब्राफिसर के पास गये ब्रीर उसने भी उनसे वही बात कही कि यहां पर हिन्दी में दरख्वास्त लेने का सिस्टम नही है, ६सलिये हम हिन्दी मे दरख्वास्त नहीं ले मकते है। लेकिन वैसी इनसिस्ट करने के बाद उन्होंने ले ली, लेकिन उनका जो एटीट्यूडे था वह घुणा वाला ग्रीर भवजा का एटीट्युड था। बहा पर इस तरह का जो व्यवहार एक प्रोफेसर के माथ किया गया, उसके खिलाफ क्या कार्यवाही होगी, यह मैं नहीं कह सकता हं। इसलिये मैं हाउस का ध्यान इस बात की स्रोर खीचना चाहता हूं कि स्राजादी के 26 वर्ष के बाद भी हिन्द्स्तान के नागरिकों को श्रंग्रेजी में ही दरख्वास्त देने के लिये कम्पेल किया जाता है। हम समझते है कि यह भारत सरकार की नीति के खिलाफ बात है। इसलिये मैं चाहता हूं कि सरकार को इस सम्बन्ध में ग्रपनी नीति को स्पष्ट करना चाहिये कि उसकी इस सम्बन्ध मे क्या नीति है। सरकार से हम चाहते हैं।

MR. DEPUTY CHAIRMAN: The House stands adjourned till 3 P.M.

The House then ad ourned for lunch at twentyfive minutes past one of the Clock.

The house reassembled after lunch at three of the Clock, Mr. DEPUTY CHAIRMAN in the Chair.

THE PROHIBITION OF BIGA-MOUS MARRI AGES BILL, 1970—contd.

MR. DEPUTY CHAIRMAN: is there anybody who wants to speak on this Bill?

SHRI MOHAMMED USMAN ARIF (Rajasthan): Yes, I want to speak.

डिपटी चेयरमंन साहब, मैं इस बिल की सख्त मुखालिफन करता हूं। हमको यह देखना है कि मर्द श्रीरत के जिन्सी ताल्लकात ग्राजादाना हीं या पाबन्दी कानुन के जरिये से यानी शादी अयाह से। इस बिल मे यह चाहा जाता है कि मेरिज एक से ज्यादा दो, तीन, चार ग्रीरतो से न की जाये। लेकिन अफसोस तो यह है कि अगर आजाद लौर पर मर्द ग्रौर ग्रौरन के जिन्सी ताल्लकात कायम हों ग्रौर मर्द ग्रौर ग्रौरत रजामन्द हों तो उम पर किसी किस्म की पाबन्दी नही है। चुनाचे लोग श्रापस में एक दूसरे की रजा ग्रौर रगबत से चाहे जैसे जिन्सी ताल्लुकात पैदा कर ले स्रीर इसकी मिसाले हमारे यहा मुकाबले-तन कम ग्रीर दूसरे मगरबी मुमालिक की वह लातादाद सोमाइटीज है, वो क्लब्स है, इशरतखाने हैं, बड़े-बड़े होटल है, मखमूस इलाके श्रीर बाजार हैं. जहां गर्ल फेन्डस, काल गर्ल्स सप्लाई की जाती हैं श्रीर खल्लम खुल्ला श्रौरतें श्रौर मर्द श्रापस में श्रपनी रजा श्रौर रगबत से जिन्सी ताल्लुकात पैदा करते है, इस बदकारी पर किसी किस्म का ऐतराज ग्रौर रोकथाम नही। मगरबी ममालिक की यह तहजीब मानी जाती है ग्रौर मगरबी ममालिक वाले इसको शायस्तगी भ्रौर कलचर में दाखिल करते हैं। मगर हमारे हिन्दूस्तान में अलग-अलग मजहबों के ग्राला ग्रसूलों की वजह से यह सुरतेहाल यानी बे रोकटोक जिनाकारी की वह ग्राम फिजा नही जो मगरबी मुल्कों में है। इस्लामी कानुन में अगर एक से ज्यादा ग्रीरतो से शादी करने की साफ वजह यह है कि सोसाइटी में बिगाड न पैदा

हो ग्रीर जिन्सी तौर पर ग्रगर लोग एक से ज्यादा शादियों के तलबगार हो तो वे जाबते मे रह कर शादियां कर ले ग्रीर ग्रावारगी, बदकारी ग्रीर जिना की जिन्दगी बसर न करें। यह हमारे हिन्द-म्तान की भी कदीम तहजीव श्रीर परम्परा रही है भ्रौर इस पर हमको बराबर नाज रहा। लेकिन मौजदा दौर ऐसा बिगड़ा कि रोशनस्थाल लोग रोशनक्ष्यालों के पर्दे में यह चाहते है कि कानुन श्रीर जाब्ते के मुताबिक तो एक ही शादी हो, एक ग्रौरत से हो, लेकिन ग्राबारगी के दरवाजे उनके लिये खुले रहे। हबसकारी चाहे जितनी स्रौरतों से करे ग्रौर वह ग्राम तौर पर बिना रोकटोक बदकारी की जिन्दगी बसर करे. इस पर हमें गीर करना है । मैं अर्ज करू कि इस्लाम मे एक से ज्यादा शादियां की जो इजाजत ह, मजबूरी नहीं है। इस्लामी कानन कतई एक मजहबी कानून है। मै हाउस के मेम्बरान की नवज्जो तरफ दिलाना चाहता हू कि इस बात में हम ∤ मुसलमान सभी तरह कूरान के ताबे है ग्रौर कुरान शरीफ को हम ग्रासमानी ग्रौर खदाई किताब मानते है। हम उसमें किसी किस्म की नवदीली नही चाहते ग्रौर न चाह मकते हैं। इस मामले में मुमलमान बहुत ज्यादा हस्साम, बहुत ज्यादा जज्बाती भी हैं, ऐसा कहने में मुझे कोई बात नही है ।

अगर हिन्दुस्तान के कुछ नाम निहाद रोशनख्याल मुनलमानो की तरफ से कोई स्रावाज भी
उठाई जाती है तो वह किसी तरह की मनद नही
हो सकती है। मैं ममझता हू कि उन्होंने इस्लाम
को सही नहीं समझा है। उनके खिलाफ मुलक
के कोने-कोने में लाखो मुसलमानो के जलसे हुये
है और इस्लामी कानून में किसी किस्म की भी
तबदीली लाने पर मख्त एहतराज हुम्रा है। एक
में ज्यादा औरतों से शादी करने के बारे में स्राज
भी पाबन्दी है और वह पाबन्दी यह है कि उनी
सूरत में एक से ज्यादा शादी की जा सकती है,
जबिक शादी करने वाला पूरे इंसाफ से काम ले
सके। यह शर्त इननी कड़ी है कि कोई शख्म
एक में ज्यादा औरतों से शादी कर ही नहीं सकता
न हिन्दुस्तान के गरीब मुसलमानों की माली हालत

ऐसी है। अगर हिन्दुस्तान की हालत देखी जाये ग्रीर ग्रांकड़े देखे जाये तो लाखो में एक मिमाल ऐसी मिलेगी जहा एक से ज्यादा शादिया की गई हो। एक से ज्यादा ग्रीरतो से शादी की ही नही जाती। यह बात ग्राम तौर पर गैर-मुस्लिमो के लिये भी कही जा सकती है। जब ऐसी कोई बात ही नहीं है तो इस वहाने से यह कहना कि मसलमान ग्रौरता पर मजालिम होते है स्रौर हम उनके फायदे के लिये ऐसी बात करते है और कुछ मुमलमान फर्जी तरकशीयाफुता ग्रौरते यह कहे भी कि हमारे साथ जुल्म होता है तो मैं यह मानने के लिये तैयार नही हु। शादिया एक से ज्यादा श्रीरता के साथ करने का स्नाकड़ा बहुत ही कम है। ऐसी सुरत में मैं यह ब्रर्ज करूगा कि इस हाउस में तमाम मेम्बरान से यह ऋपील करूगा कि इस बात में बड़े धीरज से, मोच विचार से काम ले। यह मसला इतना स्रामान नही है जितना समझ रहे हैं। जैसा कि मैने अभी अर्ज किया था मामला मजहबी जजबात का है, ईमान का जजवा है। इस मिलसिले मे मै कह देना चाहता हं कि इसमें दखल देने से इन्कलाब ग्रौर इन्नेशार के खनरान लाहक मकते है। जिन-जिन ममालिक का हवाला दिया जाता है ग्रौर यह दलील दी जाती है कि मुसलमान ममालिक में काफी तब्दीलियां स्ना गई हैं, मैं इस सिलमिले में अर्ज कर देना चाहता हूं कि यह मही नहीं है। वह इस्लामी शरियत के दायरे में रह कर की गई है।

हमारे यहा मृस्लिम ज्यूरिसप्रूडेस में चार स्कूल श्राफ थाट्म हुये हैं— पहला इमाम श्राब् हनीफा, टूमरे इमाम सफाई, तीमरे इमाम हम्मबल श्रौर चौथे इमाम मालिक का । ये चार ऐसे स्कालर गुजरे थे, जिन्होंने इस्लाम के ज्यूरिसप्रूडेम श्रौर इस्लामी फिकाह के उसूल बाकायदा मुरत्तब किये थे । उनमे श्रापस में कई ममायल पर कही-कही इखतेलाफ है, लेकिन जो फडामेटल प्रिसिपल्स है उनके श्रन्दर कोई इखतेलाफ नहीं हैं । कुरान के मिलसिले में कोई इखतेलाफ नहीं । जो चीजें बहुत एिक्तिलाफी थी उनको ठीक करने के लिये मुस्लिम मुमालिक में जिन-जिन लोगों ने जहा-जहां श्री [मुहमद उसमान]
उसकी तरमीम चाही कर ली। जो तबदीली
आई है वह कुरान और शरीयत के और मुन्नत
के मुताल्लिक आई है। लिहाजा यह जो मिसाल
दी जाती है कि मुस्लिम मुमालिक मे ऐसा हो
गया, यह गलत है। उसके आगे मैं अर्ज करूगा
कि अगर खुदा न खास्ता किसी मुस्लिम मुक्ल
में, एक या दो में अगर कोई ऐसी तब्दीली आई
है तो वह हमारे मुक्क के लिये कोई मिमाल नही
हो सकती और बिलखसूस उस सूरत मे जब कि
कुरान और हदीम का इब्तबा हम पर लाजिम
है और अगर हम उससे हटते है तो वह बान
हमारे ईमान तक पहुचती है। ऐसी सूरन मे हमें बहत

गौर स्रोर फिक्र करनी चाहिए।

उसके म्रलावा मैं म्रर्ज करू कि एक से ज्यादा भौरतों से शादी करने में बड़ी हिकमते मसलेहते भी है। वह हिकमते यह है कि बेवा ग्रौरते जिनसे शादी नहीं की जाती, उसके मिलसिले में इजाजत होने से बेवा ग्रीरतों का मसला हल हो जाता है, उन गरीव ग्रौर नादार, यतीम ग्रौरतो का मसला हल होता है, जिनसे शादी कखरे गान समझी जाती है, वार के जमाने मे जब मर्दों की तादाद कम हो जाती है भीर भीरत ज्यादा हो जाती है तो एक से ज्यादा ग्रौरतो से शादी करने से उन को शादिया करने में मदद मिलती है स्रौर हमारे मोग्राशरे ग्रौर निजाम मे कोई गड़बड़ी पैदा नहीं होती। इसके ग्रलावा जैसा मैने ग्रर्ज किया था कि बगैर किसी पाबन्दी के, शर्त के बगैर शादी के जब किसी ग्रौरत से ताल्लुकात पैदा किये जाते हैं तो उनकी वजह से बड़ी गड़बड़ी होती है। ग्रौर जिनाकारी की जिन्दगी बसर होती है और समाज में उनकी कोई पूछ नही होती। बदकार जोडे के स्रापम मे मुह काला करने के बाद जो बच्चे उनके मेलजोल से पैदा होते है, उनके नान नफके परवरिश, तालीम की जिम्मेवारी उसको पैदा करने वाले बाप पर किसी तरह ग्रायद नही होती। उन ग्रौरतो की बाद में जो दर्दनाक हालत होती है किसी से छुपी नही। नाजायज बच्चो ग्रौर बदकार ग्रौरतो का एक अस्तर तब्का सोसाइटी में पैदा हो जाता है। जिससे नये-नये मसले पैदा हो जाते है। जो बच्चे णादियों से पैदा होते है उनकी परिवरिश का निजाम कायम रहता है भ्रौर उनकी वजह से सोसाइटी में इन्तेशार पैदा नही होती। इस्लामी कानून मे तब्दीली से हमारी कोमी यक जहती को भी नुकसान पहचेगा। गम और गुस्से के साथ एहमाम होगा। हम लोगो का अपना पर्सनल ला है, उसमें मदाखलत की कोशिश की जा रही है। मुमलमानो को मजलूम होने का ग्रहसाम हो सकता है ,या दिलायाजा सकता है। इस सिलसिले में मै भ्रर्ज करूं कि सियासतदा क्या बात नही कर सकते, कुछ सियामी पार्टियां यह हवा फैला सकती है ग्रीर कुछ फैला भी रही है कि गवर्नमेट का मसा सही नही है। इलेक्शन की गर्ज से एक नये तरीके का स्टंट पैदा किया जा सकता है और दरग्रसल किया जा रहा है। और इतनी बड़ी ग्राबादी मुसलमान, जो हिन्दुस्तान मे सबसे बड़ी अकलियत है और दम करोड़ है उनके दर-मियान ग्रौर यहा की दूसरी कोमो के दौरान दरम्यान एक ग्रापमी झगड़ा ग्रौर फसाद पैदा किया जा मकता है। इस हालत को मद्दे-नजर रखते हुये मे ग्रर्ज करूगा कि जिन साहब ने यह बिल रखा है वह या तो इसको वापम ले, विद ड़ा करे बरना मै अर्ज करूगा कि तमाम मेम्बरान इस बिल को अपोज करे श्रीर इसको पास न होने दे।

شری ایم۔ اسعد مدنی۔ (اتر پردیش): صدر معترم ۔ ابھی میرے ایک سانھی

نے چس بل کے بارے میں کہا میں اس کو اپوز کرنے کے لئے کہڑا ھوا ھوں۔
میں سمجہتا ھوں۔ کہ ھمارے ملک میں همارے ملک کے بسنے والوں میں ایک دوسرے کو سمجہنے میں بہت سی غلط فہمیاں راستے میں حائل ھیں۔ وہ صحیح بات کی پوری طرح سے واقفیت نہ ھونے کی وجہہ سے صحح کام نہیں کر سکے ھیں۔ ھندوستانی مسلمان حس پوزیشن میں ھیں اس کو صحیح طرح سے سمجہا جائر تو بہت سی غلط

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فہمیوں سے بجا جا سکتا ہے۔ در حقیقت همارے مذهب میں اسلام میں کئی شادیوں کی صرف گنجائیش ہے۔ نه كوئى ترغيب دي گئى هے نه کوئی حکم دیا گہا ہے۔ اور اس کے ساتھہ دوسری ثادی بہلی بیوی کی موجودگی میں اگر کی جائر تو اس کے لئر پابندیاں ھیں اور ذرا ذرا سی چوک یر بہت سنحت نظر رکہی گئی ہے اور سنحت قسم کے حکم عاید كئے گئے هيں ۔ لگائے گئے هيں ۔ تو دوسری شادی کرنا یا کوئی شادی کرنا مذهبی اعتبار سے ایک سخت کام ہے آسان اور سہل کام نہیں ہے۔ شادی کرنر کا جو کوئی شوق ہو سکتا ہے اس سے زیاده اس میں دقتیں اور پریشانیاں هیں اس لئے بہ تصور کرنا کہ اسلام میں کئی کئی شادیوں کی ترغیب دی گئی ھے یہ غلط خیال ہے ایسا نہیں ہے۔ صرف گنجائش ہے اس سے زیادہ اس میں اور بات نہیں ہے۔ اور جہاں تک هندوستهائی مسلمهانوں کا تعلق ہے ہمارا معاشرہ نہزیب کاپحر جس طرح کا بنا هوا ہے اس میں دوسری شاد ی بالکل سعیوب ہے اور قطعی اس کا رواج نہیں ھے۔ اگر گورنمنٹ مردم شماری کرائے اس بہات کا پتہ لگائے تو شہاید ہندوستہانی مسلمانوں میں ہزار میں سے ابک دو فیمیلیاں پھی ایسی نہیں نکاینگی جنہوں نر کئی کئی شادیاں کو رکبی هیں۔ اس طرح کا عام ماحول ہے اور مرد بھی اور عورتیں بھی کئی کئی شادیوں کے لئر قطعی تیهار نہیں ہوتیں اور اس کو بہت معیوب سمجہ جانا ہے۔ اسطرح خاندان ٹوٹ جارے هيں ۔ زندگياں تلخ 24 RSS/73-5

ھو جانی ھیں۔ اس لئر ھمارے ملک میں جس چیز کا وجود ہی نہیں اس کے لئر یه واویل کیوں ـ کمیں زیادہ قتل پایا جاتا ہے دوریاں بائی جاتی ھیں ۔ ریپ اور زنا بہایہا جہاتہا ہے اور طرح طرح کی برائیاں پائی جاتی ھی اور کم سے کم کئی کئی شادیوں کی بات اس سے بہت کم هندوستان کے مسلمانوں میں پائی جاتی ہے اس کا بلا وجہ حوا بنانہا اور اس کے لئے اس طرح سے غلط طریقہ پر پروپبگنڈا کرکے بلا وجہہ ہم کو ایک نکو بنانا ہے کہ ہم میں اُس طرح کا رول اور رسم بایا جاتا ہے جس کو بدلنے کے لئے کوئی قانون یا بل لانر کی ضرورت ہے یہ ایک غلط قسم کا جذبه ہے۔ همارا معاشرہ نه اس حییز کا عاد ی ہے اور نه هندوستان میں یہ چیز عام طور ہر پائی جانی ہے۔ اس لئر آب کس چیز کو روکنر کے لئر چلے ہیں جو ہم سیں نہیں ہے۔ میں آپ سے کہتا ہوں کہ عورتیں هماری بہنیں هیں هماری مائیں هیں هماری بیٹیاں هیں صرف بیویاں نہیں هیں۔ معاف کیجئے ہم کو عورتوں کی اور ماں بہنوں کی عزت اور آبرو ان کی زندگی ان کو بھلتا پھولتا دبکھئا بہت زبادہ عزیز ہے ابنی زندگیوں کی طرح سے ۔ اس لئے ایسی کوئی بات نہیں لیکن دوسری طرف هماریے معاشرہ کا حال کیا ہے ہماری سرکار کی غلط روی کی وجہہ سے۔ ہمارے ماحول میں عام چیزس هیں اور وہ جس طرح ہو بڑھہ رہی ہیں آج سینیما سے آج فیکش تصویر سے ۔ جس طرح سے چوری ڈکیتی بڑھہ رہی ہے۔ چھوٹرے

[شری ایم اسد مدنی]

چھوٹے بیحوں کا جیب کاٹنا مرڈر کرنا طرح طرح کی حیزیں بڑھہ رھی ھیں صرف چند پسہ کمانے کے لئے تاکہ سنیما کی کمینیی والے لکہ پتی ہو جائیں وہ پیسہ کمائیں اور گورنمنٹ کو زیادہ ڈیکس ملر تمام آپ معاشرہ کا عيب دار بنايا جارها هے - حور بن رهے هيں اور ڈاکو بن رهے هيں ان حیزوں کو روکا نہیں حاتا ان سے هماری لؤ کیوں کی نسل اور عورتوں اور بعوں کی زندگیاں تباہ ہو رہی ہیں اور لاكمهون برباد هو رهى هبن اور خودكشي کرنر ہیں لڑکے اور لڑکیاں اور تمام اپنی زندگیاں برباد کر بیٹھے ہیں وہاں هماری قوم کی کوئی همدردی نمین هوتی اور اس طرف کوئی افدام نمیں هوتا اور اس طرح سے فرضی منصوبه کرکے صرف مسلمانوں کو نکو بنانر کے واسطر غلط جیز کا پروہیگنڈا کرکے اس طرح کا ایک بل بیش کرکے آپ حو کرنا چاہتے ہیں وہ واقعہ کے خلاف ھے۔ میں احتجاج کرتا ہوں کہ مسلمانوں کو اس طرح بدنام کیوں کیا حاتا ہے اس ھاؤس میں اس طرح کی بانیں کرنر کی کیوں اجازت دی جانی ھے۔ هندوستانی معاشرہ اس سے بالکل ہاک ہے۔ هم نہیں جاننر که پاکسنان میں کیا ہونا ہے اور دوسرے ملکوں میں کیا ہوتا ہے۔

هندوسنانی مسلمان جس مادول سب جی رہا ہے اس کے اندر اس طرح کی باتیں نہیں پائی جاتیں ۔ سیں گورنمنٹ سے کہتا ہوں ان کو اس طرف توجہ کرنی چاہئے کہ نمام خرابیوں کو

رو کیں جو کئی قسم کے عیب برائیاں اور برباد کرنے والی چیزیں آج پھیل رہی ہیں اور ملک کے گونہ گوشہ میں پھیلائی جا رہی ہیں ین کے اصلاح کی کوشش کریں ـ تعلیم کو ٹھیک كرين \_ ايسے قدم اٹھائيں كه همارا معاشرہ ٹھیک ہو پاک ہو ۔ اس طرح کی فضول کی اور فرضی چیزیں کہڑی کرکے حوا بنانا اس سے کوئی چیز حاصل ہونر والی نہیں ہے۔ یہ صرف پولیٹیکل گیم ہے یہ بنانے کے لئے کہ فلاں پارٹی یہ کر رہی ہے وہ کر رہی ہے حقیقتاً ان کا اس سے کوئی تعلق نہیں ہے۔ يه بالكل فرضى باتين هوا مبن پهيلائي حارهی هیں ۔ مسلمان اس سے پاک ھے۔ مجمر امید ہے آب حضرات اس غلطفہمی سے نکلیں گے اور اس طرح کی غلط بانوں کو پوری طرح سے ابوز کریں گر۔ انہیں باتوں کو کہتر ہوئر میں

اس کی سخت منحالفت کرتا ہوں ۔ † (श्री एम० ग्रसग्रद मदनी (उत्तर प्रदेश)ः मदर मोहतरम, ग्रभी मेरे एक साथी ने जिस बिल के बारे में कहा मैं इसको अपोज करने के लिये खड़ा हुन्ना ह। मै समझता ह कि हमारे मुल्क में, हमारे मुल्क के बसने वालों में एक दूसरे की समझने में बहुत सी गलतफहिमयां रास्ते मे हाइल हैं। मै सही बात की पूरी तरह से वाक्फियत न होने की वजह से मही काम नहीं कर सकते है। हिन्दु-स्तानी मुसलमान जिम पोजीशन मे है उसको सही तरह से समझो जाये तो बहुत सी गलतफहिमया से बचा जा मकता है। दरहकीकत हमारे मजहब मे इस्लाम में कई शादियों की मिर्फ गुजाइश है न कोई तरगीब दी गई है, न कोई हुक्म दिया गया है। ग्रौर इसके माथ दूमरी शादी पहली वीबी की मौजूदगी में ग्रगर की जाये तो इसके लिये पाबदिया है श्रौर जरा-जरा सी चूक पर बहुत सख्त नजर रखी गई है और सख्त किस्म के हक्म भ्रायद †[] Hindi translation.

किये गये हैं लगाये गये हैं। तो दूसरी शादी करना या कोई शादी करना मजहबी एतबार से एक सख्त काम है, स्रासान और सहल काम नही है। शादी करने का जो कोई शौक हो सकता है इससे ज्यादा इसमें दिक्कतें ग्रौर परेशानियां हैं, इसलिये यह तसव्वर करना कि इस्लाम मे कई-कई शादियो की तरगीब दी गई है यह गलत ख़याल है, ऐसा नहीं है। सिर्फ गुजाइश है इससे ज्यादा उसमें ग्रौर बान नही है। ग्रौर जहा तक हिन्द्स्तानी मुसलमानों का ताल्लुक है, हमारा मुद्राधारा तहजीब कल्चर जिस तरह का बना हुन्ना है उसमें दूसरी शादी बिलकुल मायुब है। ग्रीर कतई इसका रिवाज नहीं है। अगर गवर्नमेट मरदम शुमारी करायें, इस बात का पता लगाये तो शायद हिन्द्स्तानी मुसलमानो में हजार मे से एक दो फैमिलयां भी ऐसी नही निकलेगी। जिन्होने कई कई शादियां कर रखी है। इस तरह का ग्राम माहौल है ग्रौर मर्द भी ग्रौर ग्रौरते भी कई-कई शादियों के लिये कतई तैयार नही होती श्रौर इसको बहत मायुब समझा जाता है। खानदान ट्व जाते है, जिन्दगिया तलख हो जाती हैं, इसलिये हमारे मुल्क में जिस चीज का बजूद ही नही उसके लिये यह बाबेला क्यो? कही ज्यादा करल पाया जाता है, चोरिया पाई जाती है, रेप ग्रौर जना पाया जाता है भ्रौर तरह-तरह की ब्राइया पाई जाती है ग्रौर कम से कम कई-कई शादियों की बात इससे बहुत कम हिन्दुस्तान के मुमलमानों में पाई जाती है, इसका बिला वजह हव्वा बनाना भीर इसके लिये इस तरह से गलन तरीके पर प्रोपेगण्डा करके बिला वजह हमको एक नक्कू बनाना है कि हममे इस तरह का रिवाज ग्रीर रस्म पाया जाता है, जिसको बदलने के लिये कोई कानून या बिल लाने के जरूरत है, यह एक गलन किस्म का जज्बा है। हमारा मुत्राशरा न इस चीज का आदी है और न हिन्द्स्तान मे यह चीज ग्राम तौर पर पाई जाती है। इसलिये ग्राप किस चीज को रोकने के लिये चले है जो हमनें नहीं है? मै आपसे कहता ह कि ग्रौरते हमारी बहनें है, हमारी माये हैं, हमारी बेटियां है सिर्फ बीविया नहीं है। माफ कीजिये हमको श्रौरतों की श्रौर मा बहिनो की इज्जत भौर भाबक, उनकी जिन्दगी उनको फलता फलता

देखना बहुत ज्यादा श्रजीज है श्रपनी जिन्दगियों की तरह से। इमलिये ऐसी कोई बात नहीं है। लेकिन दूसरी तरफ हमारे मुग्राशरा का हाल क्या है, हमारी सरकार की गलत र्राव की वजह से। हमारे माहौल में तमाम चीजे हैं श्रौर वे जिस तरह से बढ़ रही है ग्राज मिनेमा से, श्राज फेहण तस्वीर से, जिस तरह से चोरी डकैती बढ़ रही है। छोटे-छोटे बच्चों का जेब काटना, मर्डर करना तरह-तरह की चीजे बढ़ रही है सिर्फ चन्द पैसे खाने के लिये ताकि सिनेमा की कम्पनी वाले लखपती हो जायें, वे पैसा कमायें ग्रौर गवर्नमेट को ज्यादा टैक्स मिले। तमाम ग्रापका मुआगरा ऐबदार बनाया जा रहा है, चोर बन रहे है ग्रौर डाक् बन रहे है इन चीजो को रोका नही जाता, इनसे हमारी लड़िकयों की नस्ल ग्रौर ग्रौरतों ग्रौर बच्चों की जिन्दिंगया तबाह हो रही है श्रीर लाखा बरबाद हो रही है ग्रौर खुदकशी करते है लड़के और लड़िकयां और तमाम अपनी जिन्दिगया बर-बाद कर बैठे है, वहा हमारी कोम की कोई हमदर्दी नहीं होती स्रौर इस तरह कोई इकदाम नहीं होता श्रीर इस तरह से फर्जी मनसूबा करके सिर्फ मुसल-मानो को नक्कू बनाने के बास्ते गलन चीज का प्रोपेगण्डा करके तस तरह का एक बिल पेण करके ग्राप जो करना चाहते है, वह वाक्या के खिलाफ है। मैं एहतजाज करता हूं कि मुसलमानो को इस तरह बदनामक्यों किया जाता है इस हाउस में इस तरह की बातें करने की क्यो इजाजन दी जाती है। हिन्दुस्तानी मुग्रागरा इसमे विलकुल पाक है। हम नहीं जानते कि पाकिस्तान में क्या होता है ग्रौर दूसरे मुल्को में क्या होता है। हिन्दु-स्तानी मुसलमान जिस माहौल मे जी रहा है उसके भ्रन्दर इस तरह की बाते नहीं पाई जाती। मै गवर्तमेट से कहना हू उनको इस नरफ तवज्जह करनी चाहिये कि तमाम खराबियो को रोके जो कई किस्म के ऐब बराइया ग्रौर बर्बाद करने वाली चीजे ग्राज फैल रही है ग्रौर मुल्क के गोशा-गोशा मे फैलाई जा रही है उनके इस्लाह की कोशिश करे। तालीम को ठीक करे-ऐसे कदम उठाये कि हमारा मुग्राशरा टीक हो, पाक हो। इस तरह की फजल की ग्रौर फर्जी चीजे खड़ी करके हब्बा बनाना इसमे कोई चीज हामिल होने वाली नहीं है।

## [श्री एम॰ ग्रसग्रद मदबी]

यह सिर्फ पोलिटिकल गेम है, यह बताने के लिये कि फलाँ पार्टी यह कर रही है वह कर रही है। हकीकतन उनका इससे कोई ताल्लक नही है यह बिल्कुल फर्जी बाते हवा में फैलाई जा रही है। मसलमान इससे पाक है। मुझे उम्मीद है कि न्राप हजरात इस गलतफहमी से निकलेंगे और इस तरह की गलत बातों को पूरी तरह से ऋषोज करेंगे। इन्हीं बातो को कहते हुये मैं इसकी सख्त मुखालफत करता हं।]

SHRI HAMID ALI **SCHAMNAD** Chairman, Sir (Kerala) : Mr. Deputy Muhammadan law marriage is a under social contract and under the Hindu law marriage is a sacrament. As far as Muhammadan law is concerned it is a social contract just as we make any other social contracts between two parties. the girl is a minor, then the father of the girl gives his daughter to a person who is willing to take her in marriage with two This is witnesses thereof. the simple Muhammadan formality. As far as the law is concerned, the Muhammadan law imposes many conditions if anyone wants to marry more than one. It is not correct to say that a Muslim cannot marry as many wives as he wants. It is also not correct to say that there are no conditions. He can marry more than one only on one condition. Only if he can fulfil that condition can he marry more than one. Prohas imposed the condition phet himself that a man who cannot maintain one wife cannot marry more than one. By 'maintaining' not only financial maintenance is meant but also it is necessary to impart affection equally. If a person marries two wives he has to maintain them, look after them mentally, physically and in all aspects equal treatment should be given. Prophet himself has said that it is generally difficult to look after more than one but at the same time if a person feels that he can marry two or three and look after them with fullest satisfaction then there is no objection to his marrying them. In India we Muslims have been permitted under the Shariat law to follow our own personal law. In spite of the Bengal) : He said something about pro-

licence given to them may I ask you, is the percentage of Muslims Sir, what today who marry more than one? Take any State, Kerala, Mysore or U.P. or anywhere; what is the percentage of Muslims who make use of this licence? It is only very few, not even five per cent, not even one per cent I should say, who think that they can marry more than one according to the canon of the law. it is not correct to bring a law to compel the Muslims who want to marry more than one not to do that and to deprive them of their chance. Our friends from the other side say Pakistan has got a law and they have amended the Shariat law and so on. It is not correct. Pakistan has done or what many of the Muslim countries have done is that they have constituted a court to find out whether a Muslim who wants to marry more than the conditions and the crione satisfies teria imposed by the Prophet. He goes through those conditions. For example, if I am not able to maintain my wife and children, I have no right to marry again and have a second wife. Whatever court is constituted, it has to go through these facts and find out whether the criteria have implemented. Now, if we accept this Bill, it will only affect the sentiments and feelings of the Muslim minorities of India. I appeal to the Mover of this Bill not to press it in the interests of the minority community, in the interests of this community which has been given freedom to choose its own faith, to profess, propagate and carry on its religion. Now, one may ask what religion has got to do with marriage. Is it not the personal right of a person? It is not correct as far as Islam is concerned. We cannot bifurcate personal life from religion. Religion does not mean only going to mosque and praying. Every walk of life of a person is closely connected and clubbed with religion. I cannot marry as I like. There is a prohibition for me to marry anybody I like. Religion commands me that I should marry only certain persons.

SHRI SARDAR AMJAD ALI (West 137

hibition, that I cannot marry the girl I, ward this legislation we will be only offendesire according to my view.

SHRI HAMID ALI SCHAMNAD: My friend can marry anybody. I have no objection.

SHRI SARDAR AMJAD ALI: He said something about religious porhibition.

SHRI HAMID ALI SCHAMNAD: I, as a Muslim, cannot marry a prostitute. Religion says you should not marry so and so. A Muslim cannot marry, for example, his sister's daughther or niece. A Muslim is prohibited from marrying his sister's daughter, but there are other sections or communities where it is permitted. This prohibited degree comes in in the case of a Muslim. Also, a Muslim cannot marry a non-Muslim. That is also there.

SHRI SARDAR AMJAD ALI: This is a wrong interpretation.

MR. DEPUTY CHAIRMAN: You can take your turn and speak after him.

SHRI SARDAR AMJAD ALI : I am not going to speak.

MR. DEPUTY CHAIRMAN : Clarlfication you can seek when you speak.

SHRI SARDAR AMJAD ALI: If my friend says that I am prohibited from marrying a prostitute, I believe this is not a true picture I can marry a prostitute provided she accepts my religion. If she goes through the religious part, I can do it.

HAMID ALI SCHAMNAD: Anyhow, he wants that the prostitute to be converted to his religion. I have no objection. Only I say about the prohibited Every religion has got its own prohibited degree. So, my submission is that after all the percentage of Muslims who marry and have more than one wife is much less. It is not such a problem in this land. We have got many other problems to be tackled. By bringing for-

ding the feelings of this community.

Marriages Bill, 1970

SHRI **AWADHESHWAR** PRASAD SINHA (Bihar) : Mr. Deputy Chairman, Sir, I have read the Statement of Objects and Reasons. Mr. Sen Gupta says that polygamy is practised by the people of several other communities in This discrimination should go and polygamy should be prohibited for all. The Bill seeks to achieve this object. Mr. Sen Gupta is an enthusiastic youngman and perhaps he does not realise the texture of the Indian society. It is a mosaic made of communities and many religions. What may be good for one religion may not be good for another. If it is generally accepted that one should have only one wife, it is easier to deal with one, but it all depends on the man's vitality, virility and also financial ability. We do not want to stand in the way of these youngmen. Very soon I am going to reach the. Biblical age of three scores and ten.

So, I do not bother. I am a widower, and I am going to end my life like that. If my friend, the poet-Shri Arif-wants to please himself, we are not going to grudge it. Why should Shri Sen Gupta grudge it? I do not understand it. So, to my friends who are there, I should like to say-what ever the composition of this House, this a House of elders. But great House is never do anything which goes against the sentiments, the religious feelings of any religion or any community. The Muslims are a big chunk. The Parsis are a very small community in this country, the Jews are a very small community. We will never do anything which will go against their religion or against their accepted So, we should try to underprinciples. my young him also. Some of friends have spoken very vigorously about I would like that they should understand Shri Sen Gupta also. He is a very progressive gentleman, he believes in things. But he should realise-in his enthusiasm, he should not go beyond a certain point. And that is the mistake of the youth. I also did it when I was a youth. SHRI BRAHMANANDA PANDA (Orissa): I think it is a confession.

PRASAD **AWADHESHWAR** SHRI SINHA:: I love him very much. He is a very desirable sort of man. But the Bill of his is not a desirable one. That is all I can say. We should know how to differntiate between a person and what the person says. So, we should not wax eloquent on this. And I would beg of my Muslim friends sitting here, sitting in the Opposition, sitting in the other House and in the country, anywhere, that any Congressman will be the last man to do anything which mitigates against the sentiments of my Muslim friends or any other minority in this country.

SHRI JAGDISH PRASAD MATHUR (Rajasthan): My friend just spoke about Pakistan and some other Muslim countries where they have got some tribunal which operates this Muslim law and sees that anyone who wants to marry a poor lady is fulfilling the conditions or not. What happens in Pakistan, Turkey and such countries, can that not be applicable in India also by law? Is he agreeable to that proposal?

MR. DEPUTY CHAIRMAN: Mr. Schamnad, I permit you to reply if you want.

SHRI HAMID ALI SCHAMNAD: Mv friend has asked my about the law in Pakistan. I can only say we are that minority India. Pakistan in did not do anything with the law of After all, they are in a the minorities. majority. Here we are not in a majority. As a majority, they can afford to do that. We are not following Pakistan.

THE DEPUTY MINISTER IN THE MINISTRY OF LAW, JUSTICE AND COMPANY AFFAIRS (SHRI BEDABRATA BARUA): I am grateful to the Members who have participated, and also I thank the Mover for throwing some light on this question which has been repeatedly raised before the House. Government also: Mohammaden law undoubtedly

PANDA has made its position clear several times n. in reply to various questions.

Sir, this Bill seeks to prohibit bigamous marriages between the citizens of India residing in this country and outside. Although its scope looks like being very wide, in real fact, this is a sort of declaratory Bill which wants to make a declaration in cases where a very vast majority of the population of India is already statutorily obliged to have monogamous marriages. It is well known that under the Hindu Marriage Act of 1955 a Hindu cannot legitimately take more than one wife. The definition of "Hindu" is such that it includes all Hindus. including Vaishyas, Lingayats, Brahmans, Arva Samajists, Buddhists, Jains, Sikhs and This Bill would not apply to the Jews, the Christians and the Parsis because they have already got special laws in regard to that. The personal law of the Christians itself enjoins monogamy. So the objective appears to be-in fact, it has been rightly taken also by members of the Muslim community and by others—as an attempted legislation which would concern mainly the Muslims of India. It would have the effect really of altering the existing law of the Muslim community only.

Sir, so far as this Bill is concerned and so far as the Muslim community is concerned I am thankful to the Members for having said this repeatedly—and I do not think there is any division on this point that so far as the Muslim community in India is concerned, this community, by and large, has been overwhelmingly monogamous in character. So far as the Muslim practice in India is concerned, there been some distinction between the Muslim practice in this country and the various other countries. The Muslim practice here, by and large, is monogamous. as the Muslim Koranic injunctions are concerned I think it has been made clear several times-and the hon'ble Minister, Mr. Gokhale, has also explained the position in the last discussion in this House and it has been quoted by the mover from Mr. Abdul Rahim who wrote "The contemplates monogamy as the ideal to be aimed at but it conceded a man the right to have more than one wife, not exceeding four at one and the same time provided he is able to deal with them on a footing of equality and justice". So this is the juridical opinion on the spirit of Mohammaden law as such.

fact that of the in view Sir. Mohammaden law considers monogamy as the ideal to be aimed at, although it has allowed under special circumstances certain aberrations from that ideal, and in view of the fact that the Muslim community have, by and large, pursued monogamous type of relations so far as marriages are concerned, this practice is now dying out. practice of polygamy, which was prevalent throughout the country and amongst the various communities in India including the Hindus, is now dying out due to various economic and other reasons. In view of these factors, I do not think the Government should attempt to force a legislation upon the Muslim community without the consent of the Muslim community as The Government had never considered changes in the personal law of a minority community as a matter to be decided without the consent of that community. The Government has consistently been saying in answer to various questions in Parliament that it is the policy of the Government that no change in the personal law of the minorities should be introduced unless the initiative to that change comes from the community concerned. So, Sir, it is not possible at this stage. This initiative has to come from the community itself and the community has to speak out on these matters. We are glad to note that factors this practice is due to various dying out very fast.

Sir, stray cases are there among the Muslims. As Maulana Saheb, Mr. Kasim Ali Abid, Mr. Usman Arif and other Muslim Members said, there are stray cases of polygamy among the Muslims. But, Sir, as Mrs. Lakshmi Kumari Chundawat said the other day, in spite of Romanity without the community without without the community without the community without without without without without without without

the enactment of the Hindu Marriage Act of 1955, in her State polygamy still contisection of the amongst a small nues In spite of the legislation being Hindus. on the statute book, it has really made no difference to those who practise polygamy. So, while it is a fact that a very marginal practice of polygamy is there amongst the Muslims as the law has allowed it, a similar practice is also there amongst the other communities in spite of the laws and enactments that have been made against it. Therefore, Sir, in view of the considered opinion given by the leaders of the Muslim community in this House, in the other House and outside in the other platforms, it would serve no useful purpose to say that the Government should make an enactment at this stage when it is not acceptable to the community as such. And the Government does not believe that there is any impelling need or necessity at this stage, and the practice is not of a noteworthy magnitude. The question of a uniform civil code is itself raised before the House sometimes. This is the objective laid down in the Constitution. this uniformity has to come only by consent. India is a country of varied cultures and people of different religions living together. Our country is a secular State. We believe in the freedom of all religions to pursue their religious practices unhindered by any majority who may try to reform them against their will. So, in this situation it will not be expedient to undertake a legislation for this purpose, and the Government has taken a positive stand on this matter. The Government has no doubt that Muslims are progressively practising monogamy, and the Indian Muslims are not prepared to accept a legislation without proper decisions being made amongst themselves. Minister has also clarified several times that the Government would never try to impose changes in the Indian community without the consent of the Muslims and she would not even think of causing injustice to any minority community. So, the Government's position is clear and I have stated it also repeatedly Mr. Sen Gupta has also taken a here.

[Shri Bedabrata Barna]

"If the majority of the Muslims say 'No', I shall most gladly withdraw this Bill. I am not here to impose my views or the views of the Hindu majority or the views of any non-Muslim majority or them..."

SHRI DWIJENDRALAL SEN GUPTA (West Bengal): Please read that again. There has been some misunderstanding.

MR. DEPUTY CHAIRMAN: That is why he has read it.

SHRI BEDABRATA BARUA: I have quoted him to say that I do not think there would be very much of a difference if I request the hon. Member to withdraw this Bill. I hope he will withdraw this Bill. If he does not find his way to withdraw it, I will be compelled to oppose it in view of the Government policy already stated.

SHRI DWIJENDRALAL SEN GUPTA: Mr. Deputy Chairman, Sir, there is a lot of confusion about the stand taken by me because the House on the 17th August was dull and none of the speakers who spoke to-day was present on that day. They possibly harboured a feeling that it was an anti-Muslim Bill. So...

†[श्री एम • ग्रसग्रद मदनी : हम माजरत करते हैं।]

SHRI DWIJENDRALAL SEN GUPTA: ... possibly they took it upon themselves as a crusade to oppose the Bill. But it is not so. I am here for rousing their conscience. I shall only refer to certain portions from the Synopsis of the debate on the 17th August, which was circulated the following day.

In my speech, I showed due respect for the 'Koran' and the Hadis and I shall continue to do so. I said, "According to the Koran or the Hadis, a Muslim could marry a second wife only with the consent of the first wife if the first wife has lost

the capacity of bearing children or if she was of ill health. But these considerations was not observed in every case." So, I stood by the three rules of Koran. The hon. Minister admits that there are few who are not as religious as the hon'ble friends here are, and what about them? The Muslim personal laws are there. So far as the recalcitrants are concerned, what Is the remedy? That is my question to them. Then again it has been said, and I also said that 'very few Muslims had than one wife'. One hon'ble Muslim Member said one per cent. it may be even less than that. I mentioned that. I did not say that every Muslim had four wives. I do not say that. I said, 'very few have'. Again I am repeating from the synopsis of the Debate of August 17, what I said: "The Bill should be circulated for eliciting public opinion. It the majority of the Muslims replied in the negative, the Member would be prepared to withdraw." So, not today, even on the first day I said: "if the majority of the Muslims do not want", after circulation, I shall withdraw the Bill. So, if they are in majority, the State should pass it. So far as this Parliament is concerned the majority here is the Congress. They cannot support this Bill on the eve of U.P. elections, however, they agree on principle. I know that. So, from the point of timing also I do not expect the support of the Congress nor I desire to impose any law on the minority by votes of majority on any sensitive matter. Having done mischief so far as the Aligarh Muslim University is concerned, they do not do second mischief and that is wise.

AN HON. MEMBER: They are discouraged.

SHRI DWIJENDRALAL SEN GUPTA: I am sorry. Possibly I have been misunderstood because of the Bill. And I can tell my Muslim friends that I talked to very responsible Muslim M.Ps. before I brought the Bill here. If you want to know the names, I can give the names also. They said, so long as you keep the ideal of the Koran and the Hadis, you can pursue the matter. After discussing the matter

<sup>†[ ]</sup> Hindi transliteration.

thoroughly with them, I had brought the Bill. And I can tell you that there are many good friends among the Muslims inside the Parliament and outside the Parliament who wanted that the Bill be passed. But at the same time, I was very anxious about the sentiments of the minority community. Now, I would like to throw some more light on it...

†[श्री एम ० श्रसग्रद मदनी : इसका विरोध तो मुसलमान एम० पीज० ने किया है।]

SHRI DWIJENDRALAL SEN GUPTA: Because I did not have the occasion to talk to you.

Now, there are certain developments. On the 17th of this month, this Bill was discussed in this House. On the 18th, that is, on the next day, a delegation of the Muslim leaders met the Prime Minister, appeared in the Times of and its news India and Indian Express on the 19th. delegation was led by Sheikh Abdullah and consisted of Mufte Atiqur Rehman, President of the Majlis-i-Islam, Mr. Khalil Ahmed, former Chief Justice of Orissa, and Mr. Bhasin Ahmed, a former Judge. What the report says in this.

"The delegation is understood to have informed the Prime Minister of the fear of the community that the Muslim Personal Law might be changed against its wishes."

I repeat that this fear is wrong. There is no reason to fear that it will be changed against their wishes . . .

MR. DEPUTY CHAIRMAN: Then, do you withdraw the Bill?

SHRI DWIJENDRALAL SEN GUPTA: I made it clear even before they met the Prime Minister. I made it clear on the 17th itself. Had they known it, possibly they would not have met the Prime Minister on 18th. This delegation said—I

thoroughly with them, I had brought the am reading the Express News Service of Bill. And I can tell you that there are 18th August, published in Indian Express many good friends among the Muslims on 19th August—

"The delegation suggested to the Prime Minister that the Government should set up some kind of a machinery to ascertain Muslim opinion before laws affecting them were passed."

They named some laws in this connection. I am fully in agreement with this Muslim delegation. They want a machinery to ascertain the opinion of the Muslims. I would have been glad if in consonance with this representation of the Muslim leaders, the Muslim MPs. here, particularly that man with cap—I forgot his name—

AN HON. MEMBER: The honourable Member or the honourable friend.

SHRI DWIJENDRALAL SEN GUPTA: Yes, the honourable Member, my honourable friend, a very good friend, I am sorry I do not know his name—if those MPs. had suggested that. Where is that suggestion from them? Anyway, I say let the suggestion of the Muslim leaders be accepted. Then I have with me a cutting of the Bengali Paper, "Ananda Bazaar Patrika" of 30th August, 1973. It says, last Tuesday there was a conference of the Muslims at the Calcutta Press Club wherein they said two things: There Jahanara Begum said: (in Bengali):

"JAHANARA BEGUM BOLEN. SAMBIDHANER CHODDO-NONG-DHARAR PROTI NAGORIKER MAN ADHIKAR-O-AK-E-INER AOTAI THAKAR JE ADHIKAR ROECHHE. TA MUSHALMAN NARI-DER BAD DIYE NOI. CHURI ITYADI APRADH SANKRANTA IYNER BELAI MUS-LIM DHARMA GRANTHER SHARIA-TY IYNE BODLANO JODI SAMBHAV HOI, TAHOLE ONYANYO KHETRE-YO HOTE PARE."

I shall translate it into English. In Shariat there was a particular type of

<sup>†[ ]</sup> Hindi transliteration.

[Shri Dwijendralal Sen Gupta]

punishment for theft. In Shariat the provision for theft is; if a man steals, his hands will be cut. That is the punishment. But nobody says that the provision of Shariat should continue and for theft hands should be cut. For the purpose of marriage they swear in the name of Shariat. Why do you not swear in the name of Shariat in respect of stealing, in respect of adultery, in respect of other vices? Shariat has made provision for punishment in those cases also. There you do not say we shall not go by the Indian Penal Code. Which means you want the best of both worlds. What is advantageous in Shariat, you take it; what is good in the Indian Penal Code, you take that also, however, it is against Shariat. This is an inconsistent attitude . . .

SHRI SIKANDAR ALI WAJD (Maharashtra): Punishment and permission are not same. One is 'shall' and the other is 'may'.

SHRI DWIJENDRALAL SEN GUPTA: Mr. Deputy Chairman, you know Bengali and you must have understood it. For the convenience of other Members I shall translate it into English. She says Article 14 of the Constitution provides for equality and she asks why that equality should be denied to the Muslim women. I am reading the provisions of Article 14 of the Constitution:

"The State shall not deny to any person equality before the law or the equal protection of the laws within the territory of India".

This lady was taking her stand on this provision of the Constitution.

I am quoting another passage. The quotation was in Bengali from the speeches of two other speakers in the same meeting) :--

"AMDADUL HAK BOLEN, SAKOL BHARAT BASHIR JONNEY AKI IYNE ABDUS SAMAD THAKA DARKAR. BOLEN, MUSLIM JUVAKDER DESH-BYAPI PRACHARE NAMTE HOBE. · RABIUDDIN AHMED BOLEN, BOHU

BODLE JUGPOJOGY 'sORA HOE-CHHE."

This is what three Muslim speakers said about this. So, these hon'ble friends are not the only Muslims. There are many Muslims outside the House who have supported me by and large. Many newspapers in editorials supported the cause. There is that support and the concensus is there. I shall only beseech you and through you this House that though they may not pass this Bill-I am not pressing this Bill-let the Government give an assurance as demanded by the Muslim leaders themselves -say Sheikh Abdulla-that there should be a machinery constituted to ascertain the views of the Muslims themselves in regard to these changes.

My friend over there. Mr. Mathur, asked a question to which Shri Schamnad replied. He said that in Muslim majority countries there may be prohibition. But India being a Muslim minority country. there should be no prohibition or codification. This is no analogy, no reason at all. If there is codification of Shariat laws in Muslim majority countries and there are not afraid of religion, why not our friends here also fall in line either with Turky or Pakistan? Turky has completely abolished it. They have banned it. Pakistan and other Muslim countries by codification have controlled it. it is, let them not forget that the Muslim ladies also deserve some protection. What I said was that polygamy is a social evil and should be ruthlessly suppressed. Is there anybody who thinks that it is not a social evil or is there anybody who thinks that it should not be suppressed? I have not heard anybody saying that. So, the whole House is with me so far as the spirit of the Bill is concerned. Then where do they differ? They differ in a very narrow margin and that narrow margin is about the method. Should there be codification or not because of Shariat? I do not think that because of Shariat or Quoran there should not be codification or that is a bar. But I MUSLIM DESHE SHARIATHY IYNE say it should not be imposed. I do not 149

lim brothers. So, I do not press the Bill.

The Bill was, by leave, withdrawn.

## THE TRADE UNIONS (AMENDMENT) BILL, 1970

MR. DEPUTY CHAIRMAN: You may move the next Bill.

MONORANJAN ROY SHRI (West Bengal): I find the Treasury Benches are empty. They are interested only in voting.

MR. DEPUTY CHAIRMAN: Opposition benches are also empty.

4 P. M.

SHRI DWIJENDRALAL SEN GUPTA (West Bengal): Sir, I move:

"That the Bill further to amend the Trade Union Act, 1926, be taken into consideration."

While moving this Bill, I would like to draw the attention of the House to the Statement of Objects and Reasons.

"There is no provision for recognition of trade unions in the Trade Unions Act, 1926, or in any other Central Act. As such, the employers often recognise only those trade unions which suit their purpose, irrespective of the representative character of the said trade unions. This Bill seeks to provide for the conditions of recognition as well as to determine the scope and ambit of all such recognised trade unions."

Mr. Deputy Chairman, Sir, the Bill which I am piloting now is just the Bill which was passed by the West Bengal Legislative Assembly during the UF Regime . . .

SHRI MONORANJAN ROY: In 1969.

SHRI DWIJENDRALAL SEN GUPTA:

like to offend the sentiments of my Mus- | tion is that this Bill as passed by the West Bengal Legislative Assembly did not get the assent of the President for reasons unknown. I wanted a certain note from the Research Section of the Parliament and the note reads like this:

> "It is understood from the Government sources that the Trade Unions of West Bengal (Amendment) Bill, 1969, has not been submitted to the President for assent so far. The West Bengal Government have been asked to await Central Legislation on the subject."

Sir, this is no compliment for the Central Government if the West Bengal Government had sent it to the Central Government for being placed before the President. It seems that the Central Government has not placed it before the President, because the West Bengal Government has been asked to await Central legislation on this subject. If the West Bengal Government has been asked to await Central legislation on the subject, here is a chance for the Central Government for enacting such a legislation. If they disagree with any of the provisions contained therein, Sir, they can submit their amendments. Instead of rejecting it wholesale, it would be proper for the Government to point out why and what amendments are necessary. But no amendments have been tabled so far.

Mr. Deputy Chairman, Sir, I would like to remind this House that as early as 1947, the Central Legislature passed the Trade 1947 which Unions (Amendment) Act, was not enforced as the said Act was of a far-reaching nature and contained provisions for the compulsory recognition of unions and for penalising anti-labour practices. The reasons for non-enforcement were partly administrative and partly the farreaching character of the amendments themselves. Many felt that the unions would take years to satisfy the qualifications under the amended Act. There was some opposition even within the Central Government to the enforcement of the amendment. I am giving these details, Sir, from the Report of the National Commission on La-Yes, in 1969. Now, the unfortunate posi- bour, 1969 (page 295). Now, as early as